ITEM NO.24 COURT NO.1 SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 63878/2026

[Arising out of impugned judgment and order dated 02-07-2026 in SBCWP No. 8936/2026 01-07-2026 in DBCWP(PIL) No. 2586/2026 passed by the High Court of Judicature for Rajasthan at Jaipur]

RAJENDRA SINGH & ANR. Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ORS. Respondent(s)

(IA No. 323596/2026 - CONDONATION OF DELAY IN FILING, IA No. 323595/2026 - EXEMPTION FROM FILING O.T., IA No. 323599/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 323598/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES and IA No. 323597/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 04-11-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) : Mr. P.S. Patwalia, Sr. Adv.
Dr. Abhinav Sharma, Adv.
Mr. R.K. Singh, Adv.
Mrs. Neeraj Singh, Adv.
Mrs. Puja Sharma, Adv.
Mr. Kumar Gaurav, Adv.
Ms. Muskan Singh, Adv.
Mr. Yashpal Sharma, Adv.
Ms. Deveshi Chand, Adv.
Mr. Priyanshu Kumar, Adv.
Mr. Tom Joseph- 2953, AOR

For Respondent(s) : Mr. Shashwat Parihar- 3933, AOR
Dr. Manish Singhvi, Adv.
Mr. Bhaskar Bhushan, Adv.
Mr. Shashank Singh, Adv.
Mrs. Ritambara, Adv.
Mr. Ashish Mishra, Adv.

Mr. C.A. Sundaram, Sr. Adv.
Mr. Shivansh Bharatkumar Pandya- 3124 , AOR
Ms. Swapnil Singh, Adv.
Mr. Vishal Yadav, Adv.

Signature Not Verified
Digitally signed by NITIN TALREJA
Date: 2026.11.04 18:41:26 IST
Reason:

Mr. Manan Kumar Mishra, Sr. Adv.
Mr. Rajendra Beniwal- 4301, AOR
Mr. Ashkrit Tiwari, Adv.

Mr. Shiv Mangal Sharma, AAG
Mr. Saurabh Rajpal, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Permission to file Special Leave Petition is granted.

2. Delay condoned.

3. The High Court is seized of the matter concerning the election of the State Cricket Association. It seems to us that all the contentions sought to be raised by the petitioners can be appropriately agitated before the High Court. We have no reason to doubt that the High Court will afford an opportunity of hearing to all concerned and pass appropriate orders. All contentions are, accordingly, left open for consideration by the High Court.

4. As regards the appeal preferred by the petitioners against the order dated 03.07.2026, the appellate authority is directed to decide the same, in accordance with law, within a period of four weeks from today.

5. The Special Leave Petitions stand disposed of with pending application(s), if any.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR